### **COURT-I**

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

# <u>APPEAL NO. 181 OF 2017</u> <u>& IA NO. 871 OF 2017</u>

Dated: 24th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Damodar Valley Corporation ...Appellant(s)

Vs.

BSES Rajdhani Power Limited & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Mr. Shubham Arya Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. R.B. Sharma for R-1

Mr. G.L. Pandey for R-6 Mr. Rajiv Yadav for R-7

### <u>ORDER</u>

## I.A. No. 871 of 2017

(Appln. for condonation of delay in filing reply)

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

# **APPEAL No. 181 of 2017**

Mr. Rajiv Yadav, learned counsel states that though he is appearing for Respondent No.7, in the Vakalatnama inadvertently it is written as Respondent No.5. He is permitted to make necessary correction in the Vakalatnama.

List the matter on <u>13.12.2017</u>.

(I. J. Kapoor)
Technical Member

( Justice Ranjana P. Desai ) Chairperson